

RATIFIED MINUTES OF MEETING No.11/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 29.8.2017.

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 11/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 held on 29.8.2017. under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhawan
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan .
5	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
1 HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date : 10.10.2017
Decision : The committee noted that comments from MEITY is still awaited despite of five			


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 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

several reminders issued to DIET to expedite their comments. It is decided to remind MEITY to expedite their comments. Case is deferred to 10.10.2017.

Case No.:4/21/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date : 10.10.2017
Decision : The committee noted that firms application sent to MSME (chemical) on 18.12.2015 for comments. The comments from MSME not received so far. The matter deliberated in the meeting . It is decided to send the application of the firm to DIPP for their comments. Case is deferred to 10.10.2017.			

Case No.:62/3/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date : 10.10.2017
Decision : The committee noted that DHI raised deficiency vide letter no TSW B 3/12/2015 dated 30.8.2017. It is decided to send letter to the firm to furnish information. Case is deferred to 10.10.2017.			

Case No.:17/27/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/63/2017-TSW/4 dated 29.8.2017. It is decided to call for the following information from the firm:-			
- Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 36 & 140 - Basis for the import raw material size used for manufacturing [Column No. (xii)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured. - Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the			

same may be clarified.

4.

.Case is deferred to 10.10.2017.

Case No.:35/3/80-ALC2/2015	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
HQ File 5 :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date : 10.10.2017
Decision : The committee noted that firms application sent to MSME (chemical) for their comments. It is decided to remind MSME (chemical) to expedite their comments. .Case is deferred to 10.10.2017			

Case No.:20/3/80-ALC2/2015	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
HQ File 6 :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:051039371 9 24.03.2015	Defer Date : 10.10.2017
Decision : The committee noted that firms application sent to MSME (chemical) on 16.2.2017 for their comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 10.10.2017.			

Case No.:8/9/80-ALC2/2015	Party Name:SOPLAR INDIA PVT.LTD,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
HQ File 7 :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:071010791 2 24.03.2015	Defer Date : 10.10.2017
Decision : The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.			

Case No.:46/3/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
HQ File 8 :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:071010793 0	Defer Date : 10.10.2017

25.03.2015

Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/63/2017-TSW/8 dated 29.8.2017. It is decided to call for the following information from the firm:-

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 44
2. Basis for the import raw material size used for manufacturing [Column No. (xi)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.
- 4.

Case is deferred to 10.10.2017.

Case ALC2/2015	No.: 65/3/80-	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date: 11/80- ALC2/2017 29.08.2017	Status: Deferred
HQ :01/80/050/00065/AM16/	File :07/24/040/00473/AM15/	RLA :07/24/040/00473/AM15/	Lic.No/Date: 0710107942 26.03.2015	Defer Date : 10.10.2017

Decision : The committee noted the export export and import items are same ITC HS CODE and DHI vide their U.O No. 3 (120) 2015-TSW (B) stated that the manufacturing process involves punching of steel cord belt by punching machine with punch & die for required holes for assembly of Buckets with bolts,Nuts & washers etc not result in value addition to the tune of 342 %

SH Nagendra . L Design Engineer of the firm appear before the committee for personal hearing and explained the manufacturing process. The committee advised the firm to submit the detailed of manufacturing activity carried out in import item before export that causes about 300 % value addition, for further consideration.
Case is deferred to 10.10.2017

Case ALC2/2015	No.: 12/9/80-	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 11/80- ALC2/2017 29.08.2017	Status: Deferred
HQ :01/80/050/00197/AM16/	File :34/24/040/00263/AM15/	RLA :34/24/040/00263/AM15/	Lic.No/Date: 3410041122 06.04.2015	Defer Date : 10.10.2017

Decision : The committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for examination and comments. It is decided to

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

remind MSME to expedite their comments.
Case is deferred to 10.10.2017.

Case No.: 57/25/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
HQ File :01/80/050/00617/AM17/	RLA File :07/21/040/01174/AM15/	Lic.No/Date: 0710108017 15.04.2015	Defer Date : 10.10.2017

Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/63/2017-TSW/11 dated 29.8.2017. It is decided to call for the following information from the firm:-

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1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 39
2. Basis for the import raw material size used for manufacturing [Column No. (xi)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.
4. Specific use of import items at Sl. No. 216 to 219 in the export products and basis for their quantities.

.Case is deferred to 10.10.2017

Case No.: 14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date: 0810136256 12.10.2015	Defer Date : 10.10.2017

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Decision : The committee noted that deficiency raised by DIPP U.O dated 6.6.2017 , letter sent to the firm vide e mail dated 12.7.2017 to furnish the information. It is decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10.2017.

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13	Case No.:42/5/80-ALC2/2017	Party Name:PLANSEE INDIA PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00103/AM18/	RLA File :07/24/040/00192/AM16/	Lic.No/Date:0710108948 26.10.2015	Defer Date : 10.10.2017
	Decision : The committee noted that deficiency raised by DIPP U.O dated 6.6.2017, sent to the firm vide e mail dated 12.7.2017 to furnish the information. The firm vide their letter 20.7.2017 has not furnished the specific reply to this office deficiency letter. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10.2017			

14	Case No.:16/16/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date:0810136711 11.12.2015	Defer Date : 10.10.2017
	Decision : The committee noted that the firm's application has been sent to MSME on 13.12.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.			

15	Case No.:20/7/80-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Rejected
	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	
	Decision : The committee noted that DEIT sent deficiency letter dated 09.11.2016 and 18.01.2017 to the firm followed by this office reminder sent on 20.02.2017 and final reminder sent on 11.7.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
	RA may take further necessary action accordingly .			

16	Case No.:1/6/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110066049	Defer Date

:01/80/050/00160/AM17/	:31/83/040/00187/AM16/	14.03.2016	: 10.10.2017
Decision : The committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016 for their comments. It is decided to remind MSME (chemical) to expedite their comments . Case is deferred to 10.10.2017.			

1	Case No.: 8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
7	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date: 0910063457 29.03.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's additional information dated 08.11.2016 has been sent to DHI on 09.11.2016. It is decided to ask the firm to submit the earlier decision taken in respect of advance authorization Number of same export / import item. Case is deferred to 10.10.2017.				

18	Case No.: 2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date: 0710109739 29.04.2016	Defer Date : 10.10.2017
Decision : The committee noted that firms application sent to MSME (chemical) on 20.9.2016 for comments. The comments from MSME not received so far. The matter deliberated in the meeting . It is decided to send the application of the firm to DIPP for their comments. Case is deferred to 10.10.2017.				

19	Case No.: 12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Rejected
	HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date: 0510398531 17.05.2016	Defer Date : 10.10.2017
Decision : The committee noted that as desired by DHI, the firm was requested to furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed followed by reminder dated 26.4.2017 and final reminder sent on 11.7.2017 through e mail. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				

RA may take further necessary action accordingly .

20	Case No.:10/7/80-ALC2/2016	Party Name:OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date : 10.10.2017
Decision : : The committee noted that the firm's application has been sent to MSME on 24.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.				

21	Case No.:13/7/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.1017.				

22	Case No.:7/16/80-ALC2/2016	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.				

23	Case No.:9/16/80-ALC2/2016	Party Name:SHIV HYDROMET	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. It is decided to remind MSME to				

expedite their comments. Case is deferred to 10.10.2017.

24	Case No.:27/25/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Rejected
	HQ File :01/80/050/00587/AM17/	RLA File :09/24/040/00171/AM17/	Lic.No/Date:0910063870 29.06.2016	
Decision : The Committee noted information called for from the firm as per MSME UO No.30(6)/17-ME dated 18.04.2017 sent to the firm on 25.5.2017 and final reminder sent to the firm through e mail dated 14.7.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly .				

25	Case No.:3/13/80-ALC2/2016	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. The matter deliberated in the meeting . It is decided to send the application of the firm to DIPP for their comments. Case is deferred to 10.10.2017.				

26	Case No.:5/14/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date : 10.10.2017
Decision : The committee noted that application sent to MSME on 4.10.2016 for comments.It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.				

27	Case No.:8/13/80-ALC2/2016	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810138478	Defer Date

:01/80/050/00349/AM17/	:08/24/040/00195/AM17/	12.08.2016	: 10.10.2017
Decision : The committee noted deficiency raised by DHI sent to the firm on 28.8.2017. Case is deferred to 10.10.2017.			

28	Case No.: 36/19/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00431/AM17/	RLA File :03/95/040/00365/AM17/	Lic.No/Date: 0310807145 16.08.2016	Defer Date : 10.10.2017

Decision : The Committee noted to furnish hard copy of the application letter sent through e mail on 11.1.2017 to RA, Mumbai and firm followed by reminder through e mail dated 25.5.2017 and hard copy of the application has not been received so far. It is decided that case may be treated as closed and withdrawn from agenda. Case is deferred to 10.10.2017.

29	Case No.: 9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date: 5310019203 26.08.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 20.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 10.10.2017.				

30	Case No.: 18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date: 5610004986 30.08.2016	Defer Date : 10.10.2017
Decision : The committee noted that the information furnished by the firm vide their e mail dated 24.8.2017 sent to DIPP on 28.8.2017 for their comments. Case is deferred to 10.10.2017.				

31	Case No.: 19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
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HQ :01/80/050/00414/AM17/	File RLA :03/95/040/00292/AM17/	File Lic.No/Date:0310807493 31.08.2016	Defer Date : 10.10.2017
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Decision : The committee noted that as per firms request five month time already granted i.e up to sept. 2017 to furnish their reply. Case is deferred to 10.10.2017.

Case No.:14/16/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Approved
HQ :01/80/050/00389/AM17/	File RLA :05/24/040/00263/AM17/	File Lic.No/Date:0510399606 02.09.2016	

32 **Decision :** The committee deliberated the matter and decided to ratify the norms in line with their earlier Advance authorization as under :-

1. Import item No. 1-1.05 Kgs/Kg . content in export product.
2. Import item No. 2-Net+10%
3. Import item No.3 – On net to net basis.

RA concerned may take further necessary action accordingly. .

Case No.:15/16/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status:Deferre d
HQ :01/80/050/00390/AM1 7/	File RLA :05/24/040/00270/AM1 7/	File Lic.No/Date:051039960 7 02.09.2016	Defer Date : 10.10.2017

Decision : The committee deliberated on the case. The reply furnished by the firm sent to DIPP on 24.8.2017. It is decided to deferred to 10.10.2017.

Case No.:61/25/80-ALC2/2016	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Deferred
HQ :01/80/050/00621/AM17/	File RLA :34/24/040/00182/AM17/	File Lic.No/Date:3410042545 21.09.2016	Defer Date : 10.10.2017

Decision : The committee noted that final reminder sent to the firm on 25.5.2017 and final reminder sent on 23.8.2017, reply of the firm is awaited. Case is deferred to 10.10.2017.

35	Case No.:35/19/80-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00430/AM17/	RLA File :03/95/040/00318/AM17/	Lic.No/Date:0310808015 23.09.2016	Defer Date : 10.10.2017
Decision : : The committee noted that DIET sent deficiency letter to the firm vide their letter dated 24.4.2017 and final reminder sent through e mail on 22.8.2017. Case is deferred to 10.10.2017				

36	Case No.:32/19/80-ALC2/2016	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Rejected
	HQ File :01/80/050/00427/AM17/	RLA File :03/95/040/00775/AM16/	Lic.No/Date:0310808070 26.09.2016	
Decision : The committee noted that final reminder sent to the firm on 05.4.2017 followed by final reminder sent through e mail on 25.5.2017, It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly				

37	Case No.:4/25/80-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00564/AM17/	RLA File :03/95/040/00934/AM16/	Lic.No/Date:0310808076 26.09.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017				

38	Case No.:43/19/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME				

(Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 10.10.2017.

39	Case No.:45/25/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00605/AM17/	RLA File :05/23/040/00296/AM17/	Lic.No/Date:0510399935 29.09.2016	Defer Date : 10.10.2017
Decision : The committee noted that as per the deficiency raised by DIPP vide their letter No 12/43/2017-TSW/52 dated 06.6.2017, letter sent to the firm through e mail on 12.7.2017 to furnish information . It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10.2017. Case is deferred to 10.10.2017.				

40	Case No.:8/19/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	Defer Date : 10.10.2017
Decision : The committee noted that comments is awaited from MSME. Case is deferred to 10.10.2017.				

41	Case No.:52/25/80-ALC2/2016	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00612/AM17/	RLA File :04/24/040/00105/AM17/	Lic.No/Date:0410162359 07.10.2016	Defer Date : 10.10.2017
Decision : The committee noted DEIT has sent deficiency letter to the firm vide their letter No. 17 (20)/2017-IPHW dated 15.5.2017,4.7.2017. This office sent reminder to the firm vide e mail dated 12.7.2017 and final reminder sent on 25.8.2017. Case is deferred to 29.8.2017				

42	Case No.:50/25/80-ALC2/2016	Party Name:BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00610/AM17/	RLA File :05/23/040/00288/AM17/	Lic.No/Date:0510400087 13.10.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Firm vide e mail dated 15.5.2017 stated that above authorisation is issued under repeat basis. It is decided to confirm from RA concerned regarding whether authorisation is issued on repeat basis or not. Case is deferred to 10.10.2017.				

43	Case No.:34/19/80-ALC2/2016	Party Name:THERMAX LTD.,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00429/AM17/	RLA File :31/83/040/00088/AM17/	Lic.No/Date:3110066368 18.10.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to DHI on 13.12.2016 for examination and comments. DHI vide their U.O.No. 3/28/17-TSW (B) stated that DIPP may be consulted . It is decided to send a copy of application to DIPP for their comments. Case is deferred to 10.10.2017.				

44	Case No.:26/19/80-ALC2/2016	Party Name:CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 10.10.2017				

45	Case No.:13/19/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00408/AM17/	RLA File :53/24/040/00020/AM17/	Lic.No/Date:5310019234 27.10.2016	Defer Date : 10.10.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind				

MSME (Chemical) to expedite their comments. Case is deferred to 10.10.2017

46	Case No.:62/25/80-ALC2/2016	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00622/AM17/	RLA File :34/24/040/00214/AM17/	Lic.No/Date:3410042637 28.10.2016	Defer Date : 10.10.2017
Decision : The Committee noted that as per the deficiency raised by DIPP. Letter sent to the firm vide e mail on 12.7.2017 to furnish the information and final reminder sent through e mail on 25.8.2017. Case is deferred to 10.10.2017.				

47	Case No.:2/20/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:051040037 2 07.11.2016	Defer Date:12.9.2017
Decision : The committee noted that application sent to DHI on 13.1.2017. Deficiency letter sent to the firm vide e mail dated 07.9.2017 to furnish their reply.. Case is deferred to 12.9.2017.				

48	Case No.:29/25/80-ALC2/2016	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Rejected
	HQ File :01/80/050/00589/AM17/	RLA File :09/24/040/00418/AM17/	Lic.No/Date:0910064352 07.11.2016	
Decision : The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to the firm vide e mail dated 5.4.2017 followed by e mail reminder dated 25.5.2017 and final reminder sent vide e mail on 11.7.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly .				

49	Case No.:51/25/80-ALC2/2016	Party Name:ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Rejected
	HQ File :01/80/050/00611/AM17/	RLA File :31/83/040/00105/AM17/	Lic.No/Date:3110066394 11.11.2016	

Decision : The Committee noted that information called for from the firm as per DIPP U.O No12/32/2017/-TSW dated 28/04/2017 followed by reminder issued to the firm on 25.5.2017 and final reminder sent to the firm vide e mail on 11.7.2017 . . It is decided to **reject** the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly .

50	Case No.: 28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date: 0910064404 18.11.2016	Defer Date : 10.10.2017
	Decision : The Committee noted that information furnished by the firm vide their letter dated 14.7.2017 sent to MSME on 29.8.2017 for their comments.. Case is deferred to 10.10.2017..			

51	Case No.: 48/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Approved
	HQ File :01/80/050/00443/AM17/	RLA File :03/94/040/00714/AM17/	Lic.No/Date: 0310809187 22.11.2016	
	Decision : The committee decided to ratify the norms based on the recommendation of MEIT U.O No 17/42/2017-IPHW dated 18.8.2017 (copy of their letter attached) . RA concerned may Take further necessary action accordingly			

52	Case No.: 45/19/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date: 0510400553 30.11.2016	Defer Date : 10.10.2017
	Decision : The Committee noted that hard copy of the firm's application has been not been received. Letter sent to the RA and firm vide e mail on 25.5.2017 to forward 4 sets of application to DGFT HQ for consideration of the case has not been received so far. It is decided to sent final reminder to RA concerned and firm to furnish hard copy of the application within 15 days failing which case will be treated as closed . Case is deferred to 10.10.2017.			

53	Case No.:46/19/80-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date : 10.10.2017
Decision : The committee noted the comments furnished by DRDO vide their letter No.DIC/SCOMET/4801/M/17 dated 28.4.2017. The information called for from the firm vide e mail dated 13.7.2017 is awaited. It is decided to send a reminder to expedite the information. case is deferred to 10.10.2017.				

54	Case No.:5/25/80-ALC2/2016	Party Name:KELVION INDIA PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00565/AM17/	RLA File :03/94/040/00791/AM17/	Lic.No/Date:0310809806 14.12.2016	Defer Date : 10.10.2017
Decision : The committee noted that DIPP raised deficiency letter No. 12/43/2017-TSW/66 dated 06.6.2017 , letter sent to the firm vide e mail dated 12.7.2017 to furnish information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10.2017				

55	Case No.:58/25/80-ALC2/2016	Party Name:STEEL STRIPS WHEELS LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Closed.
	HQ File :01/80/050/00618/AM17/	RLA File :30/24/040/00031/AM17/	Lic.No/Date:3010103906 23.12.2016	
Decision : The committee noted that the said case is already approved in previous meeting no 06 dated 20.6.2017. It is decided to withdraw this case from agenda.				

56	Case No.:17/25/80-ALC2/2016	Party Name:ALPINE COILS LLP	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	Defer Date : 10.10.2017
Decision : The Committee noted that DIPP raised deficiency vide U.O No. 12 /32/2017-TSW dated 28.4.2017, letter sent to the firm on 25.5.2017 to furnish the				

requisite the information . The firm furnished their reply does not contain the requisite information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10.2017.

57	Case No.:60/25/80-ALC2/2016	Party Name:GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00620/AM17/	RLA File :17/24/040/00171/AM17/	Lic.No/Date:1710006533 06.01.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP UO No.12/32/2017-TSW/95 dated 28/04/2017, letter sent to the firm on 25.5.2017, 12.7.2017 and final reminder sent through e mail on 25.8.2017. Case is deferred to 10.10.2017.				

58	Case No.:23/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00583/AM17/	RLA File :05/23/040/00354/AM17/	Lic.No/Date:0510401221 10.01.2017	Defer Date:18.07.2017
Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/54/2017-TSW/73 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017. Case is deferred to 10.10.2017				

59	Case No.:25/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00585/AM17/	RLA File :05/23/040/00381/AM17/	Lic.No/Date:0510401223 10.01.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/54/2017-TSW/75 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017. Case is deferred to 10.10.2017				

60	Case No.:33/5/80-ALC2/2017	Party Name:RAGHU VAMSI TOOLS LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00094/AM18/	RLA File :09/24/040/00523/AM17/	Lic.No/Date:0910064576 12.01.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by DHI sent the firm through e mail on 28.8.2017. Case is deferred to 10.10.2017				

61	Case No.:38/5/80-ALC2/2017	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00099/AM18/	RLA File :07/24/040/00311/AM17/	Lic.No/Date:0710110952 12.01.2017	Defer Date : 10.10.2017
Decision : The committee noted that DRDO furnished their comments vide their letter No. DIC/SCOMET/4801/M/17 dated 31.7.2017. The in the meeting and it is decided to request DRDO to explain regarding what is the wastage allowed / recommend in this case. Case is deferred to 10.10.2017				

62	Case No.:64/25/80-ALC2/2016	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Rejected
	HQ File :01/80/050/00624/AM17/	RLA File :34/24/040/00289/AM17/	Lic.No/Date:3410042855 17.01.2017	
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/32/2017-TSW/99 dated 28/04/2017, letter sent to the firm on 25.5.2017 and final reminder sent through e mail on 12.7.2017 to furnish the requisite information. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly ..				

63	Case No.:35/25/80-ALC2/2016	Party Name:JSSI HYDRAULICS (P) LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
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HQ :01/80/050/00595/AM17/	File RLA :05/23/040/00455/AM17/	File Lic.No/Date:0510401337 18.01.2017	Defer Date : 10.10.2017
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Decision : The Committee noted that the firm has not replied to the deficiency letter sent on 05.04.2017 through email and final reminder sent through e mail on 25.8.2017.. Case is deferred to 10.10.2017

Case No.: 38/25/80- ALC2/2016	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date: 11/80- ALC2/2017 29.08.2017	Status: Approved
HQ :01/80/050/00598/AM17/	File RLA :05/23/040/00489/AM17/	File Lic.No/Date:0510401335 18.01.2017	

64 **Decision :** The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/63/2017-TSW/64 dated 29.8.2017. as under :-

1. Net weight of export products may be specified as 14660 Kgs.
2. Import items at Sl. No. 1 to 4 may be allowed on net to net basis with accountability clause

RA concerned may take further necessary action accordingly

Case No.: 56/25/80- ALC2/2016	Party Name: TUBEX INDIA	Meet No/Date: 11/80- ALC2/2017 29.08.2017	Status: Rejected
HQ :01/80/050/00616/AM17/	File RLA :05/24/040/00528/AM17/	File Lic.No/Date:0510401346 19.01.2017	

65 **Decision :** The Committee noted that information called for from the firm vide e mail dated 25.5.2017 and final reminder sent through e mail on 12.7.2017 has not been received . It is decided to **reject** the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly

Case No.: 40/25/80- ALC2/2016	Party Name: THE INDURE PVT. LTD	Meet No/Date: 11/80- ALC2/2017 29.08.2017	Status: Rejected
HQ :01/80/050/00600/AM17/	File RLA :05/24/040/00473/AM17/	File Lic.No/Date:0510401362 20.01.2017	

66

Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/32/2017-TSW/106 dated 28/04/2017. letter sent to the firm on 25.5.2017 and final reminder sent through e mail on 11.7.2017 to furnish the requisite information has not been received. It is decided to **reject** the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly

67	Case No.: 39/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00599/AM17/	RLA File :05/23/040/00493/AM17/	Lic.No/Date: 0510401415 30.01.2017	Defer Date : 10.10.2017
	Decision : The Committee noted that deficiency raised by DHI sent to the firm through e mail dated 10.7.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10..2017			

68	Case No.: 12/25/80-ALC2/2016	Party Name: RIDDHI SIDDHI INDUSTRIES	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status :Rejected
	HQ File :01/80/050/00572/AM17/	RLA File :31/83/040/00131/AM17/	Lic.No/Date: 3110066568 31.01.2017	
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 and final reminder sent through e mail dated 25.5.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

69	Case No.: 18/25/80-ALC2/2016	Party Name: M M AQUA TECHNOLOGIES LTD.	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00578/AM17/	RLA File :05/24/040/00021/AM14/	Lic.No/Date: 0510401440 31.01.2017	Defer Date : 10.10.2017
	Decision : The Committee noted that application sent to MSME on 10.3.2017. It is decided to remind MSME to expedite their comments.. case is deferred to 10.10.2017.			

70	Case No.:55/25/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00615/AM17/	RLA File :53/24/040/00026/AM17/	Lic.No/Date:5310019276 02.02.2017	Defer Date : 10.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.03.2017 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 10.10.2017.				

71	Case No.:11/25/80-ALC2/2016	Party Name:AKSH OPTIFIBRE LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Rejected
	HQ File :01/80/050/00571/AM17/	RLA File :05/23/040/00524/AM17/	Lic.No/Date:0510401506 03.02.2017	
Decision : The committee noted that DIET has called for information from the firm directly vide their deficiency letter no 17/21/2017-IPHW dated 12.5.2017 and 4.7.2017. This office sent final reminder to the firm through e mail dated 11.7.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly				

72	Case No.:21/25/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Approved
	HQ File :01/80/050/00581/AM17/	RLA File :05/23/040/00501/AM17/	Lic.No/Date:0510401523 06.02.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI letter no Nil (copy of their letter attached) .				
RA concerned may Take further necessary action accordingly				

73	Case No.:24/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00085/AM18/	RLA File :09/24/040/00581/AM17/	Lic.No/Date:0910064663 07.02.2017	Defer Date : 10.10.2017

Decision : The Committee noted that application sent to DHI on 6.6.2017 for examination and comments. case is deferred to 10.10.2017.

74	Case No.: 25/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00086/AM18/	RLA File :09/24/040/00579/AM17/	Lic.No/Date: 0910064664 07.02.2017	Defer Date : 10.10.2017

Decision : The Committee noted that application sent to DHI on 6.6.2017 for examination and comments. case is deferred to 10.10.2017.

75	Case No.: 42/25/80-ALC2/2016	Party Name: MARUTI HYDRAULICS PVT. LTD.	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00602/AM17/	RLA File :31/83/040/00153/AM17/	Lic.No/Date: 3110066587 14.02.2017	Defer Date : 10.10.2017

Decision : The Committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.

76	Case No.: 22/5/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Approved
	HQ File :01/80/050/00083/AM18/	RLA File :09/24/040/00565/AM17/	Lic.No/Date: 0910064726 27.02.2017	

Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/63/2017-TSW/76 dated 29.8.2017. as under :-

1. Quantity of export item may be specified as 84240 Nos. (52228 Kgs.)
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2.
3. Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.
4. Quantity of import item at Sl. No. 3 may be allowed upto 0.5% of FOB value of export as per SION C-1175.
5. Import item at Sl. No. 4 may be allowed on net to net basis with accountability clause.

RA concerned may Take further necessary action accordingly

77	Case ALC2/2017	No.: 20/5/80-	Party TECH PVT.LTD,	Name: FUTURE ENGINEERING	Meet ALC2/2017 29.08.2017	No/Date: 11/80-	Status: Deferred
	HQ :01/80/050/00081/AM18/	File	RLA :07/24/040/00399/AM17/	File	Lic.No/Date:0710111297 20.03.2017		Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.							

78	Case ALC2/2017	No.: 4/5/80-	Party INSTRUMENTS LTD	Name: MICRON PVT	Meet ALC2/2017 29.08.2017	No/Date: 11/80-	Status: Deferred
	HQ :01/80/050/00065/AM18/	File	RLA :05/24/040/00643/AM17/	File	Lic.No/Date:0510402041 23.03.2017		Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O No. 12/54/2017 –TSW /97 dated 18.7.2017 . Letter sent to the firm through e mail on 28.8.2017. case is deferred to 10.10.2017.							

79	Case ALC2/2017	No.: 8/5/80-	Party INTERNATIONAL INC.	Name: OAM SAAI	Meet ALC2/2017 29.08.2017	No/Date: 11/80-	Status: Deferred
	HQ :01/80/050/00069/AM18/	File	RLA :05/24/040/00649/AM17/	File	Lic.No/Date:0510402055 24.03.2017		Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.							

80	Case ALC2/2017	No.: 18/5/80-	Party PRIVATE LIMITED	Name: SARA SAE	Meet ALC2/2017 29.08.2017	No/Date: 11/80-	Status: Deferred
	HQ :01/80/050/00079/AM18/	File	RLA :61/24/040/00006/AM17/	File	Lic.No/Date:6110001414 24.03.2017		Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.							

81	Case	No.: 21/5/80-	Party	Name: HELVOET	Meet	No/Date: 11/80-	Status:
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ALC2/2017	RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	ALC2/2017 29.08.2017	Deferred
HQ :01/80/050/00082/AM18/	File RLA :31/83/040/00182/AM17/	File Lic.No/Date:3110066650 31.03.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to DIPP (CHEMICAL) on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.			

Case No.:23/5/80- ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Deferred
82 HQ :01/80/050/00084/AM18/	File RLA :53/24/040/00028/AM17/	File Lic.No/Date:5310019312 03.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.			

Case No.:9/5/80- ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Deferred
83 HQ :01/80/050/00070/AM18/	File RLA :05/23/040/00584/AM17/	File Lic.No/Date:0510402180 06.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide u.o No. 12/54/2017 –TSW/102 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017. case is deferred to 10.10.2017			

Case No.:15/5/80- ALC2/2017	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Deferred
84 HQ :01/80/050/00076/AM18/	File RLA :04/24/040/00235/AM17/	File Lic.No/Date:0410162959 07.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017. It is decided to send the application to DHI for their comments..case is deferred to 10.10.2017.			

85 Case No.:16/5/80-	Party Name:ALPINE	Meet No/Date:11/80-	Status:
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कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2017	COILS LLP	ALC2/2017 29.08.2017	Deferred
HQ :01/80/050/00077/AM18/	File RLA :04/24/040/00234/AM17/	File Lic.No/Date:0410162960 07.04.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by DIPP vide their letter No 12/43/2017-TSW/115 dated 6.6.2017 and letter sent to the firm vide e mail on 12.7.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.10.2017.			

8	Case No.:17/5/80- ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status:Deferre d
6	HQ :01/80/050/00078/AM1 8/	File RLA :02/24/040/00003/AM1 8/	File Lic.No/Date:021020753 5 18.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.				

87	Case No.:14/5/80- ALC2/2017	Party Name:OAM SAAI INTERNATIONAL INC.	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Deferred
	HQ :01/80/050/00075/AM18/	File RLA :05/24/040/00023/AM18/	File Lic.No/Date:0510402278 20.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 10.10.2017.				

88	Case No.:10/5/80- ALC2/2017	Party Name:MITSUBISHI ELECTRIC INDIA PVT LTD	Meet No/Date:11/80- ALC2/2017 29.08.2017	Status: Deferred
	HQ :01/80/050/00071/AM18/	File RLA :05/24/040/00019/AM18/	File Lic.No/Date:0510402311 21.04.2017	Defer Date : 10.10.2017
Decision : The Committee deliberated on the case .It is decided to send the application to DIPP for their examination and comments. case is deferred to 10.10.2017.				

89	Case No.:7/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00151/AM18/	RLA File :03/94/040/00071/AM18/	Lic.No/Date:0310812707 24.04.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and decided to ask the firm to furnish information on following : 1. Sl.No. (b) of the raw materials / Consumables (B) as per technical details II in appendix 4E of application. case is deferred to 10.10.2017.				

90	Case No.:9/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00153/AM18/	RLA File :03/94/040/00073/AM18/	Lic.No/Date:0310812709 24.04.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and decided to ask the firm to furnish information on following : 1. Sl.No. (b) of the raw materials / Consumables (B) as per technical details II in appendix 4E of application. case is deferred to 10.10.2017.				

91	Case No.:10/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00154/AM18/	RLA File :03/94/040/00059/AM18/	Lic.No/Date:0310812702 24.04.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and decided to ask the firm to furnish information on following : 1. Sl.No. (b) of the raw materials / Consumables (B) as per technical details II in appendix 4E of application. case is deferred to 10.10.2017.				

92	Case No.:29/8/80-ALC2/2017	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferre d
	HQ File :01/80/050/00173/AM18/	RLA File :09/24/040/00652/AM17/	Lic.No/Date:0910064966 25.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to MSME on 12.7.2017 for their examination and comments. case is deferred to 10.10.2017.				

93	Case No.:22/8/80-ALC2/2017	Party Name:FLASH FORGE PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00166/AM18/	RLA File :26/24/040/00003/AM18/	Lic.No/Date:2610012791 28.04.2017	Defer Date : 10.10.2017
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application within 15 days to DGFT HQ for consideration of the case, failing which the case will be treated as closed. Case is deferred to 10.10.2017.				

94	Case No.:19/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00080/AM18/	RLA File :31/83/040/00020/AM18/	Lic.No/Date:3110066717 02.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to DIPP (chemical) on 06.6.2017 for their examination and comments. case is deferred to 10.10.2017				

95	Case No.:39/5/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status:Deferred
	HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DHI vide their D.O No. 3/56/2017-TSW(B) dated Nil. Letter sent to the firm through e mail on 28.8.2017. case is deferred to 10.10.2017.				

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 के० पी० सिंह / K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

96	Case No.: 25/8/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00169/AM18/	RLA File :05/24/040/00056/AM18/	Lic.No/Date: 0510402472 05.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW/119 dated 18.7.2017. letter sent to the firm through e mail on 28.8.2017. case is deferred to 10.10.2017				

97	Case No.: 1/5/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00062/AM18/	RLA File :09/24/040/00077/AM18/	Lic.No/Date: 0910065036 12.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 within 15 days to DGFT HQ for consideration of the case, failing which the case will be treated as closed. Case is deferred to 10.10.2017.				

98	Case No.: 31/8/80-ALC2/2017	Party Name: RIETER INDIA PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00175/AM18/	RLA File :31/82/040/00016/AM18/	Lic.No/Date: 3110066731 12.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 10.10.2017				

99	Case No.: 28/8/80-ALC2/2017	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00172/AM18/	RLA File :02/24/040/00026/AM18/	Lic.No/Date: 0210207598 15.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to DIPP for their examination and comments. case is deferred to 10.10.2017				

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 के० पी० सिंह / K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

100	Case No.:4/8/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that hard copy of the firm's application has been received and being send to concern technical authority for their comments. Case is deferred to 10.10.2017.				

101	Case No.:8/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00152/AM18/	RLA File :03/94/040/00142/AM18/	Lic.No/Date:0310813305 16.05.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and decided to ask the firm to furnish information on following : 1. Sl.No. (b) of the raw materials / Consumables (B) as per technical details II in appendix 4E of application. case is deferred to 10.10.2017.				

102	Case No.:11/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00155/AM18/	RLA File :03/94/040/00139/AM18/	Lic.No/Date:0310813302 16.05.2017	Defer Date : 10.10.2017
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and decided to ask the firm to furnish information on following : 1. Sl.No. (b) of the raw materials / Consumables (B) as per technical details II in appendix 4E of application. case is deferred to 10.10.2017.				

103	Case No.:15/8/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Approved
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HQ	File	RLA	File	Lic.No/Date:0510402670	
:01/80/050/00159/AM18/		:05/23/040/00070/AM18/		23.05.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI letter no. Nil (copy of the letter enclosed at the end of minutes)					
RA concerned may Take further necessary action accordingly.					

104	Case No.: 30/8/80-ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,		Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ	File	RLA	File	Lic.No/Date:1110028281 23.05.2017
	:01/80/050/00174/AM18/		:11/24/040/00002/AM18/		Defer Date : 10.10.2017
Decision : The Committee noted that the application of the firm sent to MEIT on 12.7.2017 for examination and comments. Case is deferred to 10.10.2017.					

105	Case No.: 2/5/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED		Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ	File	RLA	File	Lic.No/Date:0910065095 24.05.2017
	:01/80/050/00063/AM18/		:09/24/040/00091/AM18/		Defer Date : 10.10.2017
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017..					

106	Case No.: 6/8/80-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED		Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ	File	RLA	File	Lic.No/Date:0310813498 24.05.2017
	:01/80/050/00150/AM18/		:03/94/040/00141/AM18/		Defer Date : 10.10.2017
Decision : The Committee noted that DEIT has raised deficiency vide their letter No. 17/40/2017-IPHW dated 10.8.2017. It is decided send a reminder to the firm to expedite their reply.. case is deferred to 10.10.2017.					

107	Case No.: 16/8/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.		Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
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HQ	File	RLA	File	Lic.No/Date:0510402703	Defer Date :
:01/80/050/00160/AM18/		:05/23/040/00085/AM18/		25.05.2017	10.10.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. It is decided to ask the firm to furnish information on following :- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Use of import item at sl. No. 3					
case is deferred to 10.10.2017					

108	Case	No.: 24/8/80-	Party	Name: I-TECH	Meet	No/Date: 11/80-	Status:
	ALC2/2017		PLAST	INDIA	ALC2/2017		Deferred
			PVT.LTD.(EOU)		29.08.2017		
108	HQ	File	RLA	File	Lic.No/Date:0310813534	Defer Date	
	:01/80/050/00168/AM18/		:03/94/040/00157/AM18/		25.05.2017	: 10.10.2017	
Decision : The Committee noted that the application of the firm sent to MSME on 12.7.2017 for examination and comments. Case is deferred to 10.10.2017.							

109	Case	No.: 1/8/80-	Party	Name: VISHAL	Meet	No/Date: 11/80-	Status:
	ALC2/2017		ENGINEERING	CORPORATION	ALC2/2017		Deferred
					29.08.2017		
109	HQ	File	RLA	File	Lic.No/Date:0610038630	Defer Date	
	:01/80/050/00145/AM18/		:06/24/040/00008/AM18/		29.05.2017	: 10.10.2017	
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017..							

110	Case	No.: 3/5/80-	Party	Name: BIO - TECH	Meet	No/Date: 11/80-	Status:
	ALC2/2017		VISION	CARE	ALC2/2017		Deferred
			PVT.LTD		29.08.2017		
110	HQ	File	RLA	File	Lic.No/Date:0810140386	Defer Date	
	:01/80/050/00064/AM18/		:08/24/040/00056/AM18/		30.05.2017	: 10.10.2017	
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017..							

111	Case No.:26/8/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00170/AM18/	RLA File :05/24/040/00105/AM18/	Lic.No/Date:0510402989 31.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW/140 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017 with request to furnish their reply. Case is deferred to 10.10.2017.				

112	Case No.:34/8/80-ALC2/2017	Party Name:VEELINE MEDIA LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00178/AM18/	RLA File :02/24/040/00037/AM18/	Lic.No/Date:0210207642 31.05.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW/140 dated 18.7.2017. letter sent to the firm through e mail on 28.8.2017 with request to furnish their reply. Case is deferred to 10.10.2017				

113	Case No.:21/8/80-ALC2/2017	Party Name:FLASH FORGE PVT LTD	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00165/AM18/	RLA File :26/24/040/00007/AM18/	Lic.No/Date:2610012803 02.06.2017	Defer Date : 10.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW 142 dated 18.7.2017. letter sent to the firm through e mail on 28.8.2017 with request to furnish their reply. Case is deferred to 10.10.2017				

114	Case No.:1/11/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00214/AM18/	RLA File :04/24/040/00045/AM18/	Lic.No/Date:0410163186 05.06.2017	Defer Date:
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017..				

115	Case No.:14/8/80-ALC2/2017	Party Name:CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00158/AM18/	RLA File :31/83/040/00033/AM18/	Lic.No/Date:3110066778 09.06.2017	Defer Date : 10.10.2017
Decision : The Committee noted that DHI raised deficiency vide their U.O. No. 3 (60) /17 –TSW (B) dated 14.7.2017 . letter sent to the firm through e mail on 28.8.2017 with request to furnish their reply. Case is deferred to 10.10.2017				

116	Case No.:33/8/80-ALC2/2017	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00177/AM18/	RLA File :04/24/040/00035/AM18/	Lic.No/Date:0410163234 14.06.2017	Defer Date : 10.10.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 10.10.2017.				

117	Case No.:23/8/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00167/AM18/	RLA File :04/24/040/00059/AM18/	Lic.No/Date:0410163237 19.06.2017	Defer Date : 10.10.2017
Decision : The Committee noted that DEIT has raised deficiency vide their letter No. 17/39/2017-IPHW dated 10.8.2017. It is decided send a reminder to the firm to expedite their reply. case is deferred to 10.10.2017				

118	Case No.:2/8/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00146/AM18/	RLA File :09/24/040/00168/AM18/	Lic.No/Date:0910065222 28.06.2017	Defer Date : 10.10.2017
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017.				

119	Case No.:3/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00147/AM18/	RLA File :05/23/040/00108/AM18/	Lic.No/Date:0510403251 28.06.2017	Defer Date : 10.10.2017
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017.			

120	Case No.:5/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:11/80-ALC2/2017 29.08.2017	Status: Deferred
	HQ File :01/80/050/00149/AM18/	RLA File :05/23/040/00124/AM18/	Lic.No/Date:0510403286 30.06.2017	Defer Date : 10.10.2017
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 10.10.2017.			

Manual Cases

CATEGORY "A"

S.No.259

S.No.259			
Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.11/18		RLA, No.07/24/040/00187/AM09	0710059077 dt.13.08.2008
Date: 29.08.2017		Request for fixation of norms.	8
Decision: Valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 to furnish their comments. Case is deferred to 10.10.2017.			

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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
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 Udyog Bhawan, New Delhi

S.No.260

Case No. A/R-163	M/s. Boysen India Ltd., Uttar Pradesh	HQF.No.01/80/050/00138/AM16/ DES.I	Lic. No. & date
Meeting No.11/18		RLA, No.05/23/040/00096/AM16	0510394521 dt.10.06.2015
Date: 29.08.2017		Request for fixation of norms	
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.			

S.No.261

Case No. A/R-164	M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00120/AM16/ DES.I	Lic. No. & date
Meeting No.11/18		RLA, No.08/24/040/00023/AM16	0810135195 dt.06.05.2015
Date: 29.08.2017		Request for revision of norms	
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. is decided to remind MSME to expedite their comments. Case is deferred to 10.10.2017.			

S.No.262

Case No. A/R-95	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00386/AM16/ /DES.I	Lic. No. & date
Meeting No.11/18		RA.F.No.05/24/040/00382/AM16	0510396342 dt.16.11.2015
Date: 29.08.2017		Request for fixation of norms	
Decision: Firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016. Case is deferred to 10.10.2017.			

S.No. 263

Case No. A/R-176	M/s Goa Thermostatic Instruments Pvt. Ltd., Goa	F.No.01/80/050/00055/AM16/ DES.I	Lic. No. and date
Meeting No.11/18		RLA No.17/24/040/00204/AM15	1710006064 dt. 11.03.2015
Date: 29.08.2017		Request for ratification of norms.	
Decision: : DIPP DL dated 28.04.2017 has been sent to the firm on 25.05.2017			

and final reminder sent through e mail on 06.9.2017 to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected. Case is deferred to 10.10.2017

S.No.264

Case No.A/R – 14	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00170/AM12/ DES.I	Lic. No. and date
Meeting No.11/18		RLA No.03/95/040/00166/AM12	0310640468
Date: 29.08.2017		Request for amendment in description of export product.	Date 05.07.2011
Decision: Firm's request dated 11.04.2017 has been sent to DHI on 19.04.2017. Case is deferred to 10.10.2017.			

S.No.265

Case No.A/R – 18	M/s KINECO PRIVATE LIMITED, GOA.	HQF.No.01/80/050/00133/AM11 /DES.I	Lic. No. and date
Meeting No.11/18		RLA F.No.17/24/040/00028/AM10	i) 1710002815 date 08.10.2009
		RLA F.No.17/24/040/00017/AM11	ii) 1710003514 date 30.09.2010
		RLA F.No.17/24/040/00055/AM10	iii) 1710003301 date 28.04.2010
		RLA F.No.17/24/040/00008/AM11	iv) 1710003421 date 27.07.2010
		RLA F.No.17/24/040/00004/AM11	v) 1710003338 date 21.05.2010
Date: 29.08.2017		Request for fixation / modification / amendment of norms.	
Decision: Firm's request dated 23.01.2017 has been sent to DHI on 20.04.2017. Case is deferred to 10.10.2017.			

Sl.No. 266

Case No.A/R – 41	M/s Zenith Precision	F.No. 01/80/050/00162/AM13/DES.I	Lic. No. and date
Meeting No.		RLA No.07/24/040/00029/AM13	07101088131

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Udyog Bhawan, New Delhi

11/18	Private Limited, Bangalore		dt. 09.05.2012
Dated: 29.08.2017		Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			

Sl.No. 267

Case No.A/R – 42	M/s Zenith	F.No. 01/80/050/00161/AM13/DES.I	Lic. No. and date
Meeting No. 11/18	Precision Private	RLA No.07/24/040/00028/AM13	07101088129 dt. 09.05.2012
Dated: 29.08.2017	Limited, Bangalore	Request for ratification of norms.	
Decision Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			

Sl.No.268

Case No.A/R – 43	M/s Zenith	F.No. 01/80/050/00226/AM16/DES.I	Lic. No. and date
Meeting No. 11/18	Precision Private	RLA No.07/24/040/00086/AM16	0710108399 dt. 22.06.2015
Dated: 29.08.2017	Limited, Bangalore	Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			

Sl.No.269

Case No.A/R – 44	M/s Zenith	F.No. 01/80/050/00315/AM15/DES.I	Lic. No. and date
Meeting No. 11/18	Precision Private	RLA No.07/24/040/00109/AM15	0710105532 dt. 07.07.2014
Dated: 29.08.2017	Limited, Bangalore	Request for ratification of norms.	

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Decision Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017

Sl.No.270

Case No.A/R – 45	M/s Zenith Precision	F.No. 01/80/050/00243/AM15/DES.I	Lic. No. and date
Meeting No. 11/18	Private Limited, Bangalore	RLA No.07/24/040/00074/AM15	0710104725 dt.
Dated: 29.08.2017		Request for ratification of norms.	03.06.2014

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.

Sl.No.271

Case No.A/R – 46	M/s Zenith Precision	F.No. 01/80/050/00224/AM16/DES.I	Lic. No. and date
Meeting No. 11/18	Private Limited, Bangalore	RLA No.07/24/040/00451/AM15	0710107790 dt.12.03.2015
Dated:29.08.2017		Request for ratification of norms.	

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017..

Sl.No.272

Case No.A/R – 47	M/s Zenith Precision	F.No. 01/80/050/00206/AM16/DES.I	Lic. No. and date
Meeting No. 11/18	Private Limited, Bangalore	RLA No.07/24/040/00358/AM15	0710107368 dt.06.01.2015
Dated: 29.08.2017		Request for ratification of norms.	

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017..

Sl.No.273

Case No.A/R – 48	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00192/AM16/DES.I	Lic. No. and date
Meeting No. 11/18		RLA No.07/24/040/00452/AM15	0710107791 dt.
Dated: 29.08.2017		Request for ratification of norms.	12.03.2015

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.

Sl.No.274

Case No.A/R – 49	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00207/AM16/DES.I	Lic. No. and date
Meeting No. 11/18		RLA No.07/24/040/00450/AM15	0710107794 dt.
Dated: 29.08.2017		Request for ratification of norms.	12.03.2015

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.

Sl.No.275

Case No.A/R – 50	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00205/AM16/DES.I	Lic. No. and date
Meeting No. 11/18		RLA No.07/24/040/00346AM15	0710107401 dt.08.01.201
Dated: 29.08.2017		Request for ratification of norms.	5

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017

Sl.No.276

Case No.A/R – 51	M/s Zenith Precision	F.No. 01/80/050/00195/AM16/DES.I	Lic. No. and date
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 Deputy Director General of Foreign Trade
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 Udyog Bhawan, New Delhi

Meeting 11/18	No. Private Limited, Bangalore	RLA No.07/24/040/00442AM15	0710107755 dt. 05.03.2015
Dated: 29.08.2017		Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			

Sl.No.277

Sl.No.277			
Case No.A/R – 52	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00158/AM16/DES.I	Lic. No. and date
Meeting No. 11/18		RLA No.07/24/040/00098AM16	0710108420 dt.
Dated: 29.08.2017		Request for ratification of norms.	25.06.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			

Sl.No.278

Sl.No.278			
Case No.A/R – 53	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00044/AM15/DES.I	Lic. No. and date 0710102672 dt. 06.03.2014
Meeting No. 11/18		RLA No.07/24/040/00446AM14	
Dated: 29.08.2017		Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			

Sl.No.279

Case No.A/R – 54	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00191/AM16/DES.I	Lic. No. and date
Meeting No. 11/18		RLA No.07/24/040/00061AM16	0710108298 dt.01.06.2015
Dated: 29.08.2017		Request for ratification of norms.	

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Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 10.10.2017.			
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Sl.No.280

Case No.A/R – 55	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00618/AM15/D ES.I	Lic. No. and date
Meeting No. 11/18		RLA No.03/95/040/00690/AM15	0310791521 dt.
Dated: 29.08.2017		Request for re-ratification of norms.	28.11.2014

Decision: Firm's application dated 24.03.2017 has been sent to DHI on 02.06.2017 for examination and comments. DHI raised deficiency and letter sent to the firm through e mail on 6.9.2017 with request to furnish information on following points :-

1. Calculation / justification for additional items / quantities

Case is deferred to 10.10.2017.

Sl.No.281

Case No.A/R – 56	M/s Bharat Heavy Electrical Limited, Hyderabad.	F.No.01/80/050/00495/AM11/D ES.I	Lic. No. and date
Meeting No. 11/18		RLA No.09/24/040/00169/AM11	0910043002 dt.
Dated: 29.08.2017		Request for fixation of norms.	06.08.2010

Decision: The committee discussed the matter regarding supply of imported inputs to EPCG authorisation holders .Letter sent to the firm to furnish the details of date wise supply made to the EPCG authorisation holder for manufacture of power plant through e mail on 21.7.2017 to examine the matter . It is decided to send final reminder to the firm to furnish their reply within 15 days failing which case will be rejected. Case is deferred to 10.10.2017.

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Sl.No.282

Case No.A/R - 57	M/s L&T-MHI Turbine Generators Pvt. Ltd	F.No.01/80/050/00390/AM14/D ES.I	Lic. No. and date
Meeting No. 11/18		RLA No.03/95/040/00055/AM14	0310753783 Dt.15.10.20
Dated: 29.08.2017		Request for amendment in norms .	13
Decision: The request of the firm dated 30.3.2017 sent to DHI on 3.7.2017 for their comments.			

Sl.No.283

Sl.No.283			
Case No.A/R – 58	M/s Tema India Ltd.	F.No.01/80/050/00184/AM15/D ES.I	Lic. No. and date
Meeting No. 11/18		RLA No.03/95/040/00054/AM15	0310778836 Dt.21.4.201
Dated: 29.08.2017		Request fore-fixation of norms	4
Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/63/2017-TSW/58-A/R dated 29.8.2017. as under :-			
Status quo may be maintained and firm may be informed as under:			
1. Quantity of import item at Sl. No. 6 (Forgings SA-266 Gr.4) has been allowed as 148 No. on net to net basis .However, duty free weight of this item has been allowed as 197.756 MT as 1.212 Kgs/Kg. content in the export product after taking 20% recovery from scrap. 2. Quantity of import item at Sl. No. 15 (Plates SA-516) has been allowed as 29902 Kgs. as 1.57 Kgs/Kg. content in the export products after 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No. 16 (Plates SA-387) has been allowed as 7525 Kgs. as 1.53 Kgs/Kg. content in the export products after 1/3rd recovery from scrap.			
RA concerned may take further necessary action accordingly..			

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Fresh cases

Sl.No.284

Sl.No.284		No.
Case No. A/R-67	M/s. MSS India Pvt. Ltd., Mumbai	F. <u>01/80/162/204/AM18/DES-I</u>
ALC Meeting No. 11/18 dt . 29.8.2017	Subject :-Modification of input-output Wastage norms for the year 2014-15 for Electrical Spares/ parts for Industrial use.	
Decision: The committee noted that DIPP has raised deficiency vide their U.O No. 12/63/2017-TSW/67-A/R dated 29.8.2017. It is decided to ask the firm to submit information on following :-		
Year wise production and consumption of different inputs, separately for each category of components, manufactured during the years 2013-14, 2014-15 & 2015-16, duly certified by the Customs authorities.		
Case is deferred to 10.10.2017		

Sl.No.285

Case No.A/R – 68	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00351/AM16/ DES.I	Lic. No. and date
Meeting No. 11/18		RLA No.03/95/040/00249/AM16	0310798796 dt. 10.9.15
Dated: 29.8.2017		Request for re-ratification of norms.	

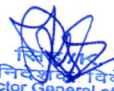
Decision: The committee decided modify the norms based on the recommendation of DIPP letter no. 12/63/2017-TSW/68-A/R dated 29.8.2017. as under :-

1. Description and weights of export items at Sl. No. 1 & 2 may be restored as per Advance Authorization as under:

Sl. No.	Revised description
1	First Reactor Module 1 & 2 with spares and accessories
2	Second Reactor Module 1 & 2/ Third Reactor Module 1 & 2/ Fourth Reactor Module 1 & 2/ with spares and accessories

2. Thickness range for import item at Sl. No. 1(Alloy Steel Plates) may be modified as Words “16- 70 mm”.

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3. Thickness range for import item at Sl. No. 2 (Stainless Steel Plates) may be modified as Words "6- 90 mm".
4. Words "Lifting Cover & Spacer" may be included in the description of import item at Sl. No. 4.
5. Quantities of import items at Sl. No. 9(Welding Wire) & 12 (welding Flux) may be reduced as 105539 Kgs.. & 179686 Kgs respectively.

RA concerned may take further necessary action accordingly..

PH Case

Sl.No.286

Sl.No.286			
Case No. A/R – 69	M/s Bharat Heavy Electricals Limited, Haridwar	F.No.01/80/050/00572/AM12 /DES.I	Lic. No. and date
ALC Meeting No.11/80		RLA No.61/24/040/00055/AM12	6110000728 dt.
Dated: 29.8.2017		Request for revision of norms to allow six items at Sl. No. 217, 218,219, 228, 229 and 230 and grant of deemed export benefits against the above six items	27.12.2011
Decision: The committee noted that representative of the firm are called for personal hearing The General Manager , Sh. Rajeev Sharma and Sh. J.N Sahay,Dy. General manager of BHEL has attended for personal hearing and explained before the Norms committee regarding their claim to allow six items at Sl. No. 217, 218,219, 228, 229 and 230 and grant of deemed export benefits against the above six items. They have submitted diagrams of Boiler Turbine Generator (BTG) Package. The committee advised the representatives to submit papers with valid documents for examination. Case is deferred to 10.10.2017			

Sl. No. 287

Case No.A/R – 70	M/s. Bharat Heavy Electricals Ltd., Hardwar	F.No.01/80/050/00332/AM12/ DES.I	Lic. No. and date
Meeting No. 11/80		RLA No.61/24/040/00030/AM12 & 61/24/040/00031/AM12	6110000675 29.8.2011 & 6110000676 29.8.2011
Dated: 29.8.2017		Subject: Request for Fixation /revision of norms.	
Decision: The committee noted that representative of the firm are called for			

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personal hearing The General Manager , Sh. Rajeev Sharma and Sh. J.N Sahay,Dy. General manager of BHEL has attended for personal hearing and explained before the Norms committee regarding use of imported items . The committee advised the representatives to submit papers with valid documents regarding manufacturing activity carried out against the imported items for examination. Case is deferred to 10.10.2017.

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Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B) Section

on-line case at 81.110-03
(DL)
DHI

Ref. AA No: 310793788 L&T-MHPS

ID No. 1/80/50/62/AM-16/DES-I

The following information may be provided to examine the case:

1. Quantity in numbers in place of sets.
2. Criteria for adopting unique finished dimensions of the blade.
3. Brief calculations based on actual X-Y dimensions of the representative blades from Rotating and Stationary group.


(K.K. Tiwari)
Industrial Advisor

DY. DGFT, DES-1
TSW(B) 3/12/2015

D/L

2/11/17

online call at 86110-04 (DL)

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. 17/27/80 (M/s Dynamic Technologies Limited) (Advance Authorization No. 0710107705 dated 25.02.2015)

Reply submitted by the firm vide their letter dated 08/06/2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 36 & 140
2. Basis for the import raw material size used for manufacturing [Column No. (xii)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.

Norms committee may take a view


29-8-2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/63/2017-TSW/4 dated 29/08/2017

on-line case at 8/10 = 08 (DL)
DIPP

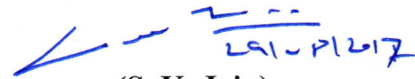
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. 46/3/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710107930 dated 25.03.2015)

Reply submitted by the firm vide their letters dated 30/05/2017 & 07/06/2017 have been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 44
2. Basis for the import raw material size used for manufacturing [Column No. (xi)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/63/2017-TSW/8 dated 29/08/2017

online call at 86110-11 (DL)
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. 57/25/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108017 dated 15.04.2015)

Reply submitted by the firm vide their letter dated 15/07/2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 39
2. Basis for the import raw material size used for manufacturing [Column No. (xi)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.
4. Specific use of import items at Sl. No. 216 to 219 in the export products and basis for their quantities.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/63/2017-TSW/11 dated 29/08/2017

Online call at 81-110-41 (DL)

DEIT

भारत सरकार

Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय

Ministry of Electronics & Information Technology

इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003

Electronics Niketan, 6, C G O Complex, New Delhi-110003

Website: www.meity.gov.in

REMINDER

संख्या

No.....17(20)/2017-IPHW

दिनांक

Date.....4.07.2017

M/s. Excellent Hi-Care Private Limited
No. 25/2, Anna Street
Venkadakrishna Nagar
Arumbakkam, Chennai
Tamil Nadu-600106

Sub:- Application for ratification of norms of Advance Licence No 0410162359 dated 7.10.2016 for export of "Hydrophobic Acrylic Foldable Intraocular Lens".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 15.5.2017 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import items required for manufacturing one unit of export product
- Wastage claimed in manufacturing process and justification of wastage
- Whether the product is electronic or not

2 As no response has so far been received, you are requested to provide the information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:

Shri Vinod Kumar Kashyap w.r.t. ID Note No. 01/80/050/612/AM17/DES-1/1087
FTDO dated 10.03.2017
O/o. DGFT
Udyog Bhavan
New Delhi

10/7/17

51



online case at 86110-51

NEIT

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

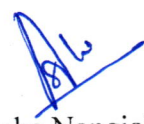
Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310809187 dated 22.11.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/50/443/AM17/DES-1/815 dated 16.12.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export of "Cable. For Aerial Application."

2. The FOB value of export is Rs.230,650,000.00 (US\$ 3,500,000.00) and CIF value of Import is Rs 156,277,290.00 (US\$ 2,311,794.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fibre	KM	126075	2.5	126075
2.	Polybutane Tetraphalate (PBT)	KG	46148	2.0	45920.40
3.	High Density Polyethylene (HDPE)	KG	575007	2.0	572199.60
4.	G1 Stranded wire	KG	467633	2.0	465344.40


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(42)/2017-IPHW dated 18.08.2017

on-line case at 8ND = 64
DIPP

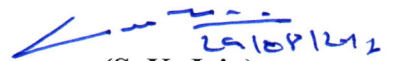
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. 38/25/80 (M/s Grand Prix Engineering Pvt. Limited) (Advance Authorization No. 0510401335 dated 18.01.2017)

Advance Authorization may be ratified as under:

1. Net weight of export products may be specified as 14660 Kgs.
2. Import items at Sl. No. 1 to 4 may be allowed on net to net basis with accountability clause

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/63/2017-TSW/64 dated 29/08/2017

Online case at 81.110 - 72 and 103

Department of Heavy Industry

DHI

For NC Meeting dated 29/8/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
72	510401523	Dee Dev	Item 1to5- 1.02Kg/Kg content in EP Item 6-11- net to net under GN4. Word <i>All type of variants</i> be deleted.
103	510402670	Dee Dev	Item 1 to 4-1.02Kg/Kg content in EP Item 5to 11- net to net under GN4. Word <i>All type of variants</i> be deleted. Item 12,13-1.05Kg/Kg content in EP

NC may take a view



(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

online case at 16 No- 76
DIPP

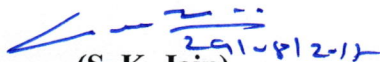
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. 22/5/80 (M/s Frizair Pvt. Ltd.) (Advance Authorization No. 0910064726 dated 27.02.2017)

Advance Authorisation may be ratified as under:

1. Quantity of export item may be specified as 84240 Nos. (52228 Kgs.)
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2.
3. Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.
4. Quantity of import item at Sl. No. 3 may be allowed upto 0.5% of FOB value of export as per SION C-1175.
5. Import item at Sl. No. 4 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/63/2017-TSW/76 dated 29/08/2017

Online code at 86 No = 89, 90, 91, 101 & 102

(DL)

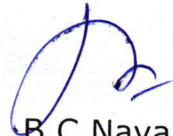
DH

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Bonatrans India Ltd for ratification of norms of AA no. 0310812702, 0310812488, 0310812464, 0310813302, 0310812709, 0310812707, 0310813305.

DES-I, DGFT may kindly refer to the above mentioned AAs M/S Bonatrans India Ltd. The export and import is similar to that of AA no 0310808077 dt 26-09-2016. The firm may therefore be requested to submit the same information as sought vide this office letter of dated 30.03.2017.

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
21-03-17

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 3(15)/17-TSW(B)

dated

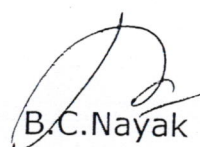
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Bonatrans India Ltd for ratification
of norms of AA no 0310808077 dt 26-09-2016

DES-I, DGFT may kindly refer to the above mentioned licence
M/S Bonatrans India Ltd. I am directed to state that the firm
may be asked to submit following information.

1. Sl no b) of Raw materials /Consumables(B) as per
Technical Details II in appendix 4E of application.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
30-03-17

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(15)/17-TSW(B)

dated

(2)
3/4/17

57



on-line call at 88110-106
(DL)
NEIT

भारत सरकार
Government of India
संचार और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Communications & Information Technology
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
Department of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.deity.gov.in

संख्या

No....17-(40)/2017-IPHW

दिनांक

Date.....10.08.2017

M/s. Apar Industries Ltd.
301 Panorama Complex, Near Race Course
R C Dutt Road
Vadodara , Gujrat-390007

Sub:- Application for ratification of norms of Advance Licence No 0310813498 dated 24.05.2017 for export of " Optical Fiber Cable".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Details of export product i.e. design drawing, calculations, export quantity etc.
- ii) Quantity of Import items required for manufacturing one unit of export product
- iii) Wastage claimed in manufacturing process
- iv) Justification of wastage

Yours faithfully


(Asha Nangia)
Director

Copy to:
Shri S.K. Pnaigrahji
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/50/150/AM18/DES-1/306
dated 12.7.2017

भारत सरकार
Government of India
संचार और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Communications & Information Technology
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
Department of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.deity.gov.in

on-line call at 88 NO = 117
(DL)
MEIT

संख्या

No.7.(39)/2017-IPHW.

दिनांक

Date.....10.08.2017...

M/s. HTL Limited
G.S.T Road, Guindy
Chennai
Tamil Nadu-600032

Sub:- Application for ratification of norms of Advance Licence No 041016237 dated 19.06.2017 for export of "Armoured Optical Fiber".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product i.e. design drawing, calculations, export quantity etc.
- Quantity of Import items required for manufacturing one unit of export product
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully

(Asha Nangia)
Director

Copy to:
Shri S.K. Pnaigrahji
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/50/167/AM18/DES-1/305
dated 12.7.2017

59

*MANUAL CASE AT 86 NO = 983
DIPP*

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. A/R-58 (M/s TEMA India Limited) (Advance Authorization No. 0310778836 dated 21.04.2014)

Status quo may be maintained and firm may be informed as under:

1. Quantity of import item at Sl. No. 6 (Forgings SA-266 Gr.4) has been allowed as 148 No. on net to net basis .However, duty free weight of this item has been allowed as 197.756 MT as 1.212 Kgs/Kg. content in the export product after taking 20% recovery from scrap.
2. Quantity of import item at Sl. No. 15 (Plates SA-516) has been allowed as 29902 Kgs. as 1.57 Kgs/Kg. content in the export products after 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 16 (Plates SA-387) has been allowed as 7525 Kgs. as 1.53 Kgs/Kg. content in the export products after 1/3rd recovery from scrap.

Norms committee may take a view

[Signature]
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12//63/2017-TSW/58-A/R dated 29/08/2017

Manual call at 88 No = 284 (DU)
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 29/08/2017 - Case No. A/R-67 (M/s MSS India Private Limited)

Firm may be asked to submit the following details:

1. Yearwise production and consumption of different inputs, separately for each category of components, manufactured during the years 2013-14, 2014-15 & 2015-16, duly certified by the Customs authorities.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/63/2017-TSW/67-A/R dated 29/08/2017

Manual cost at 86/110 = 285
DIPP

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/08/2017 - Case No. A/R-68 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310798796 dated 10.09.2015)

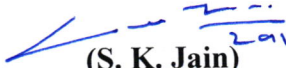
Norms may be modified as under:

1. Description and weights of export items at Sl. No. 1 & 2 may be restored as per Advance Authorization as under:

Sl. No.	Revised description
1	First Reactor Module 1 & 2 with spares and accessories
2	Second Reactor Module 1 & 2/ Third Reactor Module 1 & 2/ Fourth Reactor Module 1 & 2/ with spares and accessories

2. Thickness range for import item at Sl. No. 1 (Alloy Steel Plates) may be modified as Words "16- 70 mm".
3. Thickness range for import item at Sl. No. 2 (Stainless Steel Plates) may be modified as Words "6- 90 mm".
4. Words "Lifting Cover & Spacer" may be included in the description of import item at Sl. No. 4.
5. Quantities of import items at Sl. No. 9 (Welding Wire) & 12 (welding Flux) may be reduced as 105539 Kgs.. & 179686 Kgs respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/63/2017-TSW/68-A/R dated 29/08/2017